CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.



CP-132/94 & MA-1321/94 in OA-759/90

New Delhi this the 2nd Day of September, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Acting Chairman Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri S.K. Duggal, R/o H.No.90, Sector-16, Faridabad.

Petitioner

(Sh. B.L. Madhok, proxy counsel for Sh.B.S.Mainee)

versus

- Shri G.K. Khare, General Manager, Central Railway, Bombay VT.
- Shri P.K. Dikshit,
 Divisional Railway Manager,
 Central Railway,
 Bombay.

Respondents

(By advocate Shri H.K. Gangwani)

ORDER(ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaon, Acting Chairman

It is not in dispute that a sum of Rs.29,117/- has been paid by the respondents to the petitioner and the petitioner has received the said amount. This payment has been made in compliance of the directions of this Tribunal which is the subject matter of the present contempt proceedings.

The learned proxy counsel for the petitioner has urged that the payment having not been made within a period of ten weeks from the date of receipt of a copy of the judgement of this Tribunal, the petitioner is entitled to interest at the rate of 12% per annum. The learned counsel for the respondents admits that the period of ten weeks expired on





The state of the programment of this libraries.

In the counter-affidavit filed, it is appeared that a chaque dated 20.4.92 for a sum of Rs.20.11// was sent to the petitioner at his proper addical under registered post vide receipt Mo.1/5/ dated 20.4.92. However, the registered packet was returned undelivered. The trained proxy counsel has urged that we should ask the respondents to produce the emisland cavelop bearing the alloged reions of the registered packet.

We presume from the averments made in particular that confidence there was have been tent at the proper address took as an emphasion in factbooking as so why the preparation and between 23.12.91 and in 4.1702. It is problemated to the applicant at the rate of the payment of the theorem of the payment to be used to the applicant at the rate of the problemation of the matrix and the rate of the payment to be used to the payment to be used to the payment of the side to the payment to be used to the payment of the side to the payment to be used to the payment of the payment to be used to the payment of the payment of a define a period that weeks from the date of probability a period to the payment of the payment of a definition of the payment of the



With these directions, this contempt petition is disposed of finally.

Notices issued to the respondents are discharged.

No costs.

8.N. J.h. 1 (B.N. Dhoundiyal)

Member(A)

(S.K. Dhaon)

Acting Chairman

/vv/